HIGH COURT OF TRIPURA AGARTALA

No.F.40 (1)-HCT/JudI/ROSTER/2021/6810

17th June, 2022

NOTIFICATION

Hon'ble the Chief Justice has been pleased to order that the following roster shall come into effect from **20.06.2022** until further order(s).

<u>Division Benches</u>	
Division Bench-I (Court No.1)	Hon'ble the Chief Justice Hon'ble Mr. Justice S.G. Chattopadhyay
Monday, Tuesday & Wednesday (Whole Day)	Will take up WP(C) (PIL), Writ Appeals for admission & final hearing, Central Ex. App., all Tax matters, Arbitration Appeal, CRP (DB matters), WP(C) (DB matters), WP (C) (CAT), WP (HC) and WP (Crl) (DB matters).
Division Bench-II (Court No.2)	Hon'ble Mr. Justice T. Amarnath Goud Hon'ble Mr. Justice S.G. Chattopadhyay
Thursday (Whole Day)	Will take up all Writ Appeals which cannot be taken up by the Division Bench–I , Crl. Ref., First Appeal (FA), FAO (DB matters), Mat App., MFA (DB matters) and RFA (DB matters).
Division Bench-III (Court No.2)	Hon'ble Mr. Justice T Amarnath Goud Hon'ble Mr. Justice Arindam Lodh
Wednesday (Whole Day)	Will take up all Criminal Appeals (Regular & Jail Appeal) (DB matters) and Death Sentence Reference.

Division Bench-IV

(Court No.3)

Friday

(Whole Day)

Hon'ble Mr. Justice Arindam Lodh Hon'ble Mr. Justice S.G. Chattopadhyay

Will take up Writ Appeals for the year 2020 as per the targeted cause list issued vide Notification No.4073. dated 01.04.2022.

Single Benches

Single Bench-I

(Court No.1)

Thursday & Friday

(Whole Day)

Hon'ble the Chief Justice

Will take up Land Acquisition Appeals, Arbitration Petitions, Co. Petition and Bail Application(s) including Anticipatory Bail or a cancellation of Bail in c/w the cases registered under POCSO Act, NDPS Act and Prevention of Corruption Act.

Single Bench-II

(Court No.2)

Monday, Tuesday &

Friday

(Whole Day)

Hon'ble Mr. Justice T. Amarnath Goud

Will take up all Writ Petitions (Civil) except service matters pertaining to pension & retirement benefit.

Single Bench-III

(Court No.3)

Monday, Tuesday & **Thursday**

(Whole Day)

Hon'ble Mr. Justice Arindam Lodh

Will take up all service matters pertaining to pension & retirement benefit, Petitions filed under section 482 of Cr.P.C, Criminal Revision Petition, Criminal Appeal, Criminal Appeal (Jail), BA, AB, MAC Appeals, RFA, FAO, MFA, MFA (EC), MFA (FA), FA, SAO, Test Cas, Tr.P(C), Tr.P.(Crl.) Civil Revision Petitions (CRP) and Regular Second Appeal (RSA).

Note:

- (01) Matters specially assigned by the Hon'ble Chief Justice shall be placed before the appropriate Court as per order.
- (02) Any Division Bench matters not specified elsewhere will be heard by Division Bench–I.
- (03) Any Single Bench matters not specified elsewhere will be heard by Single Bench-II.
- (04) Cases which cannot be heard by Division Bench-I shall be taken up by Division Bench-II.
- (05) Cases which cannot be heard by Division Bench-II shall be taken up by Division Bench-III.
- (06) Cases which cannot be heard by Division Bench-III shall be taken up by Division Bench-I. If not by Division Bench-I, the same shall be taken up by Division Bench-II.
- (07) Cases which cannot be heard by Single Bench-I shall be taken up by Single Bench-II.
- (08) Cases which cannot be heard by Single Bench-II shall be taken up by Single Bench-I.
- (09) Cases which cannot be heard by Single Bench-III shall be taken up by Single Bench-II.
- (10) Contempt Cases (Civil) shall be listed before the concerned Division Bench/Single Bench.
- (11) Contempt Cases (Criminal) shall be listed before the concerned Division Bench/Single Bench.
- (12) Review matters shall be listed before the concerned Division Bench/Single Bench.
- (13) Caveat Petition shall be listed before the concerned Division Bench/Single Bench.

This is issued in supersession of all earlier orders issued in this regard.

By order,

(V. Pandey)

Registrar (Judicial)

No.F.40(1)-HCT/Judl/ROSTER/2021/6811-6839

17th June. 2022

Copy to: -

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;

- 02. The Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
- 03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
- 04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
- 05. The Advocate General, Tripura, Agartala;
- 06. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
- 07. The Chairman, Bar Council of Tripura, Agartala;
- 08. The Govt. Advocate, High Court of Tripura, Agartala;
- 09. The Secretary, High Court Bar Association, High Court of Tripura, Agartala;
- 10. The Secretary, Tripura Bar Association, Agartala;
- 11. The Assistant Solicitor General of India, Govt. of India, High Court of Tripura, Agartala:
- 12. The Public Prosecutor, High Court of Tripura, Agartala;
- 13. The Registrar (Vigilance), High Court of Tripura, Agartala;
- 14. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
- 15. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
- 16. The Joint Registrar, High Court of Tripura, Agartala;
- 17. All the Deputy Registrars, High Court of Tripura, Agartala;
- 18. The Chief Librarian, High Court of Tripura, Agartala;
- 19. The Private Secretary–I attached with the Registrar General, High Court of Tripura, Agartala;
- 20. All the Assistant Registrars, High Court of Tripura, Agartala;
- 21. The System Analyst/ the Programmer(s), High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
- 22. All the Superintendents, High Court of Tripura, Agartala;
- 23. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
- 24. The Court Master(s), High Court of Tripura, Agartala;
- 25. The Bench Clerk(s), High Court of Tripura, Agartala;
- 26. All the Bench Sections, High Court of Tripura, Agartala,
- 27. Notice Board of the Court-house; and
- 28. Order File.

REGISTRAR (JUDICIAL)